

remaining two witnesses on the date as may be fixed by the learned court below.

6. After hearing the learned counsel for the parties and considering the facts and circumstances of this case, the nature of allegation levelled against the petitioner and also the fact that the bail application of the petitioner was rejected earlier on 15.07.2019 and the trial is at the fag end, this court is not inclined to enlarge the petitioner on bail. Accordingly, prayer for bail of the petitioner is hereby rejected.
7. Let this order be communicated to the court concerned through FAX/e-mail.

(Anubha Rawat Choudhary, J.)

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